To

1. The Chief Secretary of all State Governments/Union Territory Administrations
2. The Principal Secretary, Law of all State Governments/Union Territory Administrations

Subject: Engagement of Company Prosecutors in Field Offices of Ministry of Corporate Affairs, Government of India.

Sir/Madam,

The undersigned is directed to request the State Governments' and their law departments for their assistance in filling up the vacant posts of Company Prosecutors in various offices of Ministry of Corporate Affairs from equivalent law officers of State Government on deputation basis.

2. The requirement of the Ministry of Corporate Affairs is given below:

<table>
<thead>
<tr>
<th>(a)</th>
<th>Name of the Post</th>
<th>Company Prosecutors, Group 'B' Gazetted</th>
</tr>
</thead>
<tbody>
<tr>
<td>(b)</td>
<td>Number of Posts</td>
<td>30 (one/two in each field office)</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(List of field offices is attached as Annexure A)</td>
</tr>
<tr>
<td>(c)</td>
<td>Salary</td>
<td>Pay Band 2 + Grade Pay of 4600/- (all terms and conditions of appointment on deputation as per rules of Central Government shall apply)</td>
</tr>
<tr>
<td>(d)</td>
<td>Educational qualification</td>
<td>Law graduate (essential) and experience of Company Law (desirable) (a copy of pre-revised Recruitment Rules is attached as Annexure B)</td>
</tr>
<tr>
<td>(e)</td>
<td>Nature of employment</td>
<td>Deputation.</td>
</tr>
<tr>
<td>(f)</td>
<td>Age limit</td>
<td>Not exceeding 45 years.</td>
</tr>
<tr>
<td>(g)</td>
<td>Job requirement</td>
<td>The Company Prosecutor is responsible for preparation of case for prosecution under companies act and other related acts administered by MCA and for ensuring its prosecution as per the decision of competent authority and the law.</td>
</tr>
<tr>
<td>(h)</td>
<td>Period of engagement</td>
<td>3 years extendable up to 5 years.</td>
</tr>
<tr>
<td>(i)</td>
<td>Place of engagement</td>
<td>Only at 26 major cities (Annexure A) where offices of Registrar of Companies and Official Liquidators are functioning. This will be given on the choice of the law graduate/officer/person who will volunteer for this work.</td>
</tr>
<tr>
<td>(j)</td>
<td>Who is eligible to apply</td>
<td>All law officers satisfying the above qualifications including officers of regular cadre of public prosecutors (SPP, PP, APP, etc.) maintained by State Governments.</td>
</tr>
</tbody>
</table>
3. The replies/responses may kindly be sent to Sh. Alok Kumar, Director, Ministry of Corporate Affairs, Room No. 528, 5th Floor, A Wing, Shastri Bhawan, New Delhi-110001 in four weeks time (upto 30th April 2011), for further action in the Ministry. The same may also be sent at any one of these four email addresses: (a) js1-mca@nic.in, (b) alok1.kumar@mca.gov.in, (c) Usad2-mca@nic.in and (d) sandeep.jain@mca.gov.in.

Yours faithfully

(Avinash K Srivastava)
Joint Secretary
Phone: 23383180

Copies to:

(a) E.governance Cell for loading in MCA website
(b) Director, Administration/E.Governance/NIC, Department of Personnel and Training, Government of India, North Block, N.Delhi --- with the request to load the above document in www.persmin.nic.in
(c) Director, Administration/E.Governance/NIC, M/O Law, Government of India, Shastri Bhawan, New Delhi --- with the request to load the above document in www.lawmin.nic.in
Annexure A

List of cities where MCA field offices are located

- 1. Jammu,
- 2. Chandigarh,
- 3. Delhi,
- 4. Jaipur,
- 5. Ahmedabad,
- 6. Mumbai,
- 7. Pune,
- 8. Nagpur,
- 9. Goa,
- 10. Bengaluru,
- 11. Kochi,
- 12. Coimbatore,
- 13. Chennai,
- 14. Puduchery,
- 15. Hyderabad,
- 16. Cuttack,
- 17. Kolkata,
- 18. Shillong,
- 19. Guwahati,
- 20. Patna,
- 21. Ranchi,
- 22. Kanpur,
- 23. Allahabad,
- 24. Indore,
- 25. Gwalior,
No. 2 years By direct recruitment 75%. By promotion 25%.

Promotion:—
Section Head with a minimum 3 years’ service in the grade.

Class II
D.P.C.
As required under the rules.

[No.2-E.I.(6)]51-E. IV]

MELA RAM BHARDWAJ, Under Secy.

(Deportment of Company Law Administration)

New Delhi, the 15th June 1962

G.S.O. 837.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules, namely:—

1. Short title.—These rules may be called Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962.

2. Application.—These rules shall apply to the Class I, Class II and Class III posts in the Ministry of Commerce and Industry, Department of Company Law Administration, specified in column 1 of Schedules I to III hereto annexed.

3. Classification and Scales of Pay etc.—The classification of each of the said posts, the scale of pay attached thereto, the method of recruitment to the said posts, the age limit, educational and other qualifications and other matters relating to the said post shall be as specified in columns 3 to 13 of the said Schedules:

Provided that the upper age limit prescribed for direct recruitment may be relaxed in the case of candidates belonging to the Scheduled castes and Scheduled Tribes and other special categories of persons in accordance with the general orders of the Government of India issued from time to time.

4. Disqualification.—(1) No person who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life-time of such spouse, shall be eligible for appointment to any of the said posts.

(2) No woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage shall be eligible for appointment to any of the said posts:

Provided that the Central Government may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule,

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Deptt. of Publication

M/o U. D. Delhi
<table>
<thead>
<tr>
<th>Name of post</th>
<th>No. of posts</th>
<th>Classification</th>
<th>Scale of pay</th>
<th>Whether selection post or non-selection post</th>
<th>Age limit for direct recruits</th>
<th>Educational and other qualifications required for direct recruits</th>
</tr>
</thead>
<tbody>
<tr>
<td>Registrar Grade I</td>
<td>4</td>
<td>G.C.S. Class I Gazetted</td>
<td>Rs. 2,000—50/2—1,250</td>
<td>Selection</td>
<td>Below 45 years</td>
<td>Essential: (1) Chartered Accountant, OR Degree in Law of a recognised University. (2) 7 years' experience as Chartered Accountant or Legal Practitioner, preferably connected with Joint Stock Company. OR 7 years' experience of work with Joint Stock Company in a responsible capacity. Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified. Desirable: Administrative experience. Essential: (1) Degree on Law of Recognised University or Solicitor's examination at Calcutta or Bombay. (2) 5 years' practice in High Courts with experience of Company matters. OR 5 years' experience of company matters as advocate or Solicitor employed by Government or Commercial Firm of repute. Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified.</td>
</tr>
<tr>
<td>Solicitor</td>
<td>5</td>
<td>G.C.S. Class I Gazetted</td>
<td>Rs. 600—40—90</td>
<td>Selection</td>
<td>Below 45 years</td>
<td>Essential: (1) Degree on Law of Recognised University or Solicitor's examination at Calcutta or Bombay. (2) 5 years' practice in High Courts with experience of Company matters. OR 5 years' experience of company matters as advocate or Solicitor employed by Government or Commercial Firm of repute. Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified.</td>
</tr>
</tbody>
</table>
### Rule I

**Class II Posts**

<table>
<thead>
<tr>
<th>Whether age and educational qualifications prescribed for the direct recruit</th>
<th>Period of probation if any</th>
<th>Method of rectt. whether by promotion or transfer &amp; percentage of the vacancies to be filled by various methods</th>
<th>In case of rectt. by promotion/transfer which is its corresponding grades</th>
<th>If a DPC exists</th>
<th>Circumstances in which U.P. S.C. is consulted in making rectt.</th>
</tr>
</thead>
<tbody>
<tr>
<td>N.A.</td>
<td>2 years</td>
<td>By promotion failing which by direct recruitment</td>
<td>Promotion:</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>(1) Accounts Officer—5 (900—1150).</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>(2) Solicitor—5 (900—1150).</td>
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</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>(3) Legal Adviser—1 (900—1150). (with 2 years' experience in their respective grades).</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>(4) Registrar Gr. II—6 (700—1150). (with 4 years' experience).</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

| N.A. | 2 years | 75% direct promotion, 25% promotion. | Promotion: |
| | | | (1) Registrar Grade II—6. (700—1150) (LL.B's only fulfilling E.Q. of direct recruits for the posts of Solicitors). (with 2 years' experience). |
| | | | (2) Company Prosecutor—4. (500—900) (fulfilling E.Q. of direct recruits for the posts of Solicitors). (with 4 years' experience). |

As required under rule.
<table>
<thead>
<tr>
<th>(3) Registrar Grade II.</th>
<th>G.C.S.</th>
<th>Rs. 700—40— Selection, 40 years</th>
<th>Essential:</th>
</tr>
</thead>
<tbody>
<tr>
<td>4 plus Class I Gazetted.</td>
<td></td>
<td>1100—50/2— 1150. OR Chartered Accountant. OR Degree in Law of a recognised University. (2) 5 years' experience as Chartered Accountant or Legal Practitioner, preferably connected with Joint Stock Company. OR 5 years' experience of work with Joint Stock Company in a responsible capacity. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified). Desirable: — Administrative experience.</td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>(4) S.O. (Tech.)</th>
<th>G.C.S.</th>
<th>Rs. 740-35- 950</th>
<th>Below 35 years</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 Class I Gazetted.</td>
<td></td>
<td></td>
<td>N.A.</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>(5) Registrar Grade III/Assistant Registrar.</th>
<th>G.C.S.</th>
<th>Rs. 400-25- 500-30-500- BB-30-800 plus special pay from Rs. 50/- to Rs. 100/- when put in independent charge of an office.</th>
<th>Below 50 years</th>
</tr>
</thead>
<tbody>
<tr>
<td>7 plus Class II Gazetted.</td>
<td></td>
<td>Do. 900-35- 1150. OR Chartered Accountant. OR Degree in Law of a recognised University. (2) 2 years' experience as Chartered Accountant or Legal Practitioner, preferably connected with Joint Stock Companies. OR 2 years' experience of work with Joint Stock Company in a responsible capacity. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified). Desirable: — Administrative experience.</td>
<td></td>
</tr>
</tbody>
</table>

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<table>
<thead>
<tr>
<th>N.A.</th>
<th>2 years</th>
<th>50% Promotion</th>
<th>50% Direct</th>
<th>Promotion:</th>
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</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>(1) S.O.(Tech.)—1</td>
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<td></td>
<td></td>
<td></td>
<td></td>
<td>(740—950)</td>
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<td></td>
<td>no minimum period</td>
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<td></td>
<td></td>
<td>of service.</td>
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<td></td>
<td></td>
<td>(2) Company</td>
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<td></td>
<td></td>
<td>Accountant—2</td>
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<tr>
<td></td>
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<td></td>
<td></td>
<td>(590—900).</td>
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<td>(3) Company</td>
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<td>Prosecutor—4</td>
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<td>(590—900).</td>
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<td>No. 2 and 3</td>
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<td></td>
<td>(With 2 years experience in their respective grades).</td>
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<td></td>
<td>4. Registrar Grade III</td>
</tr>
<tr>
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<td></td>
<td>—16.</td>
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<tr>
<td></td>
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<td></td>
<td></td>
<td>(400—800).</td>
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<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>(With 3 years’ experience).</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>N.A.</th>
<th>N.A.</th>
<th>By Promotion</th>
<th>Promotion:</th>
</tr>
</thead>
<tbody>
<tr>
<td>Do.</td>
<td>two years</td>
<td>50% By promotion</td>
<td>(Registrar Grade III—16</td>
</tr>
<tr>
<td></td>
<td></td>
<td>50% By direct recruitment 50%</td>
<td>(400—800) (L.L.B only) (with 3 years’ experience)</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Class I</th>
<th>Do:</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1) Jr. Company Accountant—3</td>
<td></td>
</tr>
<tr>
<td>(Rs 325—575)</td>
<td></td>
</tr>
<tr>
<td>(2) Sr. Tech. Asstt.—26</td>
<td></td>
</tr>
<tr>
<td>(325—575)</td>
<td></td>
</tr>
<tr>
<td>(3) Asstt. Company Prosecutor—3</td>
<td></td>
</tr>
<tr>
<td>(350—575)</td>
<td></td>
</tr>
<tr>
<td>(with 2 years’ experience in their respective grades)</td>
<td></td>
</tr>
<tr>
<td>(4) Office Supdtt.</td>
<td></td>
</tr>
<tr>
<td>(350—475)—2</td>
<td></td>
</tr>
<tr>
<td>(with 3 years’ experience)</td>
<td></td>
</tr>
</tbody>
</table>

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Non-gazet-
ted (minis-
terial).

(i) Chartered Accountant
OR
(ii) M. Com. (at least 2nd Class).
OR
(iii) B. Com. (at least 2nd Class) and a Law degree.
(Qualifications relax-
able at Commission's discretion in case of candidates otherwise well qualified)

Desirable:—
(i) Law degree for all except (iii) where the Law degree is essen-
tial qualification.
(ii) Experience of Company accounts in public or private sectors.

(2) Sr. Accounts Officer  3  G.C.S.  Rs. 900-40-1100-50/2-
Class I  1250.  Do.  Below  Essential:—
(Gazetted)  45 years. (1) Chartered Accountant.

(2) 7 years' experience as Chartered Accountant preferably connected with Joint Stock Company.
(Qualifications relax-
able at Commission's discretion in case of candidates otherwise well qualified).

Desirable:—
Administrative experience.

(3) Accounts Officer  5  G.C.S.  Rs. 900-40-1100-50/2-
Class I  Do.  Do.  Essential:—
(Gazetted)  1150.  (1) Chartered Accountant.

(2) 5 years' experience as Chartered Accountant preferably connected with Joint Stock Company.
(Qualifications relax-
able at Commission's discretion in case of candidates otherwise well qual-
ified).

Desirable:—
Administrative experience.

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N.A. Two years

Promotion:—
(1) Jt. Tech. Asstt.—12
(210—425)
(Hd. Quarters)

(Fields) 48
(210—425)
(with 5 years' experience in their respective grades)

Class II D.P.C. As required under the rules

SIDE

N.A. 2 years

Promotion:—
Accounts Officer—5
(900—1150)
(with 2 years’ experience in the grade)

Class I D.P.C.

Do.

N.A. Do.

75% direct
25% Promotion

Promotion:
(1) Registrar Grade II
(900—1150)
(with qualifications in chartered Accountancy)
(with 2 years’ experience)
(2) Company Accountant—2 (590—900)
(with 4 years’ experience)

Do.

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(3) Company Accountant, G.C.S. Class I Gazetted. Rs. 590-30-840- Selection Below 35 years

Essential:—
(2) Chartered Accountant.

(2) 3 years' experience as Chartered Accountant preferably connected with Joint Stock Company.
(Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified).

(4) Junior Company Accountant, G.C.S. Class II Non-Gazetted. Rs. 325-15-475- N.A. Below 1 8 1 39 years

Essential:—
Chartered Accountant.
(Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified)

Desirable:
(1) Experience of Company Accounts.
(2) Degree in Law of a recognised University.

LEGAL

(4) Legal Adviser, G.C.S. Class I Gazetted. Rs. 920-40-1 100-50/2-1 1150 Selection Below 1 45 years.

Essential:—
(1) Degree in Law of a recognised University.
(2) At least 5 years' experience of conducting cases in Criminal Courts or dealing with Legal matters in Govt. or Quasi Government Organisation.
(Qualification relaxable at Commission's discretion in case of candidates otherwise well qualified)

Desirable:
(1) Knowledge of Commercial Law.
(2) Experience of conducting Company Law cases.

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<table>
<thead>
<tr>
<th>N.A.</th>
<th>2 years</th>
<th>By Promotion failing which by direct recruitment</th>
<th>Promotion:---</th>
<th>Class II D.P.C.</th>
<th>As required under the rules</th>
</tr>
</thead>
<tbody>
<tr>
<td>N.A.</td>
<td>2 years</td>
<td>By direct recruitment</td>
<td>N.A.</td>
<td>N.A.</td>
<td>Do.</td>
</tr>
</tbody>
</table>

**SIDE**

<table>
<thead>
<tr>
<th>N.A.</th>
<th>2 years</th>
<th>By Promotion failing which by direct recruitment</th>
<th>Promotion:---</th>
<th>Class I D.P.C.</th>
<th>Do.</th>
</tr>
</thead>
</table>

(1) Registrar Grade II---6 (700---1150) (LL.B. only) (with 2 years' experience).

(2) Company Prosecutor---4 (500---900) (with 4 years' experience).

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Class II Gazetted

Essential:
(1) Degree in law of a recognised University.
(2) At least 1 year's experience of conducting cases in Criminal Courts or dealing with Legal matters in Government or Quasi-Government Organisation.
(3) Knowledge of Regional language.
(Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified).
Desirable:
(1) Knowledge of Commercial Law.
(2) Experience of conducting Company Law cases.
N.A.  2 years.  75% Direct
      25% Promotion.
      Promotion:—  Class II  As required under
      (1) Register Grade III  D.P.C.  the rules.
          —16 (400—800)  
          (L.L.B. only) (with 1
          year service in the
          grade).
          (2) Asstt. Company
          Prosecutor—2 (350—
          575) (with 3 years'
          service in the grade).

N.A.  Doa.  50% Direct
      50% Promotion
      Promotion:—  Class II  Doa.
      Legal Asstt.—8  D.P.C.
      (210—415) (with five
      years' experience)

[Signature]

[Stamp]

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Rs.

Director
Research &
Statistics.

Class I
1400.
(Gazetted).

1100 - 50 —
Selection.
45 years.

RESEARCH

Essential:
(1) and Class M.A./
M.Sc. degree in
Economics or
Mathematics or
Statistics of a
recognised University.

(2) 7 years' experience
of Economic
Research or
Investigation.

(Qualifications
relaxable at
Commission's
discretion in case of
candidates otherwise well
qualified).

Desirable:
(1) Knowledge of
Company Statistics.

(2) Chartered
Accountant.

(3) Knowledge of
Corporate Finance.

(4) Doctorate degree
in Economics/
Mathematics/Statistics.

Sr. Research
Officer.

Do.
700 - 40 — 1100
N.A.
(2) 50/2 — 1250.

Essential:
(1) 2nd Class M.A./
M.Sc. degree in
Economics or
Mathematics or
Statistics of a
recognised University.

(2) 5 years' experience
of Economic
Research or
Investigation.

(Qualifications
relaxable at
Commission's
discretion in
case of candidates
otherwise well
qualified).

Desirable:
(1) Knowledge of
Company Statistics.

(2) Chartered
Accountant.

(3) Knowledge of
Corporate Finance.

(4) Doctorate degree
in Economics/
Mathematics/Statistics.

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<table>
<thead>
<tr>
<th>No.</th>
<th>2 yrs.</th>
<th>By promotion failing which by direct recruitment.</th>
<th>Promotion—Sr. Research Officer-1 (700—1250) (with 5 years' experience in the grade).</th>
<th>Class I</th>
<th>D.F.C.</th>
<th>As required under the rules.</th>
</tr>
</thead>
</table>

| N.A. | Do. | By direct recruitment. | N.A. | N.A. | Do. |

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<table>
<thead>
<tr>
<th>3. Research Officer</th>
<th>2 G.C.S.</th>
<th>400—600</th>
<th>Selection Below 35 years</th>
</tr>
</thead>
<tbody>
<tr>
<td>Class I (Gazetted)</td>
<td></td>
<td></td>
<td></td>
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<tr>
<td>EB—35—950</td>
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</tr>
</tbody>
</table>

**Essential:**
1. and Class M.A., M.Sc. degree in Economics or Mathematics or Statistics of a recognised University.
2. 2 years' experience of Economic research or Investigation.

**Desirable:**
2. Chartered Accountant.

<table>
<thead>
<tr>
<th>4. Investigating Officer</th>
<th>7 G.C.S.</th>
<th>325—15—475</th>
<th>Do., Below 30 years</th>
</tr>
</thead>
<tbody>
<tr>
<td>Class II (Gazetted)</td>
<td></td>
<td>575</td>
<td></td>
</tr>
</tbody>
</table>

**Essential:**
1. and Class M.A., M.Sc. degree in Economics or Mathematics or Statistics of a recognised University.

**Desirable:**
1. Experience of conducting Economic Investigation.

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No. 25 years. 50% promotion 50% direct Promotion — Class I
(1) Investigating D.P.C. As required
Offer—7
(350—575) (with 2
years' experience in
the grade).

(2) Supdtg. (existing)
—3 (450—575).

No. 75% direct Promotion— Class II
25% promotion, Statistical Assistant—14 D.P.C.
(210—425) (with 5
years' experience).

[Signature]
Financial Officer
Deptt. of Publication
M/o U. D. Delhi 54
## Class III Posts at the Headquarters of the Department of Company Law

<table>
<thead>
<tr>
<th>Name of posts</th>
<th>No. of posts</th>
<th>Classification</th>
<th>Scale of pay</th>
<th>Whether Selection for post or direct non-recruits</th>
<th>Age</th>
<th>Education and other qualifications required</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Statistical Assistant</td>
<td>12</td>
<td>Non-Gazetted Class III (Ministerial)</td>
<td>Rs. 210-10-290</td>
<td>...</td>
<td>26 yrs.</td>
<td>Master's or equivalent Honours degree in Statistics, Economics, or Mathematics of a recognised University.</td>
</tr>
<tr>
<td>2. Junior Tech. Assistant</td>
<td>9</td>
<td>Do.</td>
<td>Do.</td>
<td>...</td>
<td>25 yrs.</td>
<td>Chartered Accountant or B. Com. (Hons.) or M. Com. with advance accountancy.</td>
</tr>
</tbody>
</table>

Financial Officer
Dept. of Publication
M/o U D Debnath
Administration in the Ministry of C. & I. (Dept. of O.L.A. Proper)

<table>
<thead>
<tr>
<th>Whether age &amp; educational qualifications prescribed for the direct recruits will apply in the case of promotees.</th>
<th>Period of probation, if any.</th>
<th>Method of rect., whether by direct rect., or by promotion or transfer and percentage of the vacancies to be filled by various methods.</th>
<th>Sources from which candidates may be taken for appointment by promotion/transfer</th>
<th>If a DPC exists what is its composition</th>
<th>Circumstances in which U.P. S.C. is to be consulted regarding rect.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 year</td>
<td>75% direct rect.</td>
<td>Promotion ---. Comptors—5 (Rs. 150—300) (with 3 years service in their grade).</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

The Commission have agreed the recruitment to these posts may be made by the Ministry without reference to them.

The educational qualifications prescribed will apply.

By direct rect., failing which by transfer,

Transfer from similar or equivalent grades does not arise.

Financial Officer
Deprt. of Publication
M/o U. D. Delhi-34


<table>
<thead>
<tr>
<th>Name of the post</th>
<th>No. of posts</th>
<th>Its classification, i.e. whether it is a gazetted, non-gazetted Ministerial or non-ministerial posts</th>
<th>Scale of pay</th>
<th>Percentage of posts to be filled by direct recruitment</th>
<th>By seniority cum fitness</th>
<th>Transfer</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Superintendent</td>
<td>4</td>
<td>Class III, non-gazetted Ministerial.</td>
<td>Rs. 350-20-450</td>
<td>25-475</td>
<td>100%</td>
<td></td>
</tr>
<tr>
<td>3. Deputy Supdt.</td>
<td>2</td>
<td>Do.</td>
<td>Do.</td>
<td>100%</td>
<td></td>
<td></td>
</tr>
<tr>
<td>4. Head Clerk</td>
<td>11</td>
<td>Do.</td>
<td>Do.</td>
<td>100%</td>
<td></td>
<td></td>
</tr>
<tr>
<td>6. Stat. Asstt.</td>
<td>2</td>
<td>Do.</td>
<td>Do.</td>
<td>75% 25 %</td>
<td></td>
<td></td>
</tr>
<tr>
<td>7. Legal Asstt.</td>
<td>13</td>
<td>Do.</td>
<td>Do.</td>
<td>75% 25 %</td>
<td></td>
<td></td>
</tr>
<tr>
<td>8. U.D. Clerk</td>
<td>144</td>
<td>Do.</td>
<td>Rs. 130-5-160</td>
<td>8-200-EB (through dept. 50% examination). 8-256-EB 5-180</td>
<td>50%</td>
<td></td>
</tr>
<tr>
<td>9. L.D. Clerk</td>
<td>286</td>
<td>Do.</td>
<td>Rs. 110-3-131</td>
<td>4-155-EB 4-175 5-180</td>
<td>100%</td>
<td></td>
</tr>
<tr>
<td>10. Stenographer</td>
<td>16</td>
<td>Do.</td>
<td>Rs. 130-5-160</td>
<td>8-200-EB 8-256-EB 8-280-15-300.</td>
<td>100%</td>
<td></td>
</tr>
<tr>
<td>11. Cashier</td>
<td>11</td>
<td>Do.</td>
<td>Rs. 130-300 OR 110-180 plus special pay varying from Rs. 5/- to Rs. 25/- per month.</td>
<td>100%</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
III

and Official Liquidators under the Department of Company Law Administration

<table>
<thead>
<tr>
<th>Age limits</th>
<th>Educational qualifications</th>
<th>Period of Probation if any</th>
<th>Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion/transfer</th>
<th>Grades/sources from which transfers are to be made</th>
</tr>
</thead>
<tbody>
<tr>
<td>25 years</td>
<td>Chartered Accountant or M.Com. with advanced accounting B.Com. or (Hons) with advanced accounting</td>
<td>1 year</td>
<td>Not applicable.</td>
<td>1. Superintendents (Rs. 210—380) Under the Deptt.</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Do.</td>
<td>2. Deputy Supdt. (Rs. 210—380) In the region</td>
</tr>
<tr>
<td>24 years</td>
<td>M.A./M.Sc. in Statistics, Economics or Mathematics</td>
<td>1 year</td>
<td>Not applicable, but experience in statistical work preferable.</td>
<td>1. U.D. Clerks and Stenographers who have worked as U.D.Cs. for 2 years, in the region</td>
</tr>
<tr>
<td></td>
<td>University Degree in Law</td>
<td>1 year</td>
<td>Not applicable, but degree in law preferable.</td>
<td>Do.</td>
</tr>
<tr>
<td></td>
<td>Matriculation or equivalent qualifications.</td>
<td>1 year</td>
<td>Not applicable.</td>
<td>L.D. Clerks in the region.</td>
</tr>
<tr>
<td></td>
<td>Matriculation or equivalent qualifications. Possession of a speed 100 words per minute in stenography and 35 words per minute in Typewriting is also essential.</td>
<td>1 year</td>
<td>L.D. Clerks in the region who have got requisite qualifications may be allowed to compete with the candidates sent by the Employment Exchange.</td>
<td>L.D. Clerks in the Office concerned.</td>
</tr>
</tbody>
</table>

P.B. SAHARYA, Under Secy.

Financial Officer

Deptt of Publication

M/o U D Delhi-54
भारत का राजपत्र
The Gazette of India

PUBLISHED BY AUTHORITY

NO. 41 NEW DELHI, SATURDAY, OCTOBER 11, 1975/ASVINA 19, 1897

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by Central Authorities (other than the Administrations of Union Territories)

मतिमंत्र सचिवालय
(कायम और प्रबन्धकारिक समार सिद्धांत)

मंत्री, 26 दिसंबर, 1975

1. हरिका सोलह तथा ग्रामस्——(1) दि नियम सूची का शास्त्र महादेव गांधी नाम प्रस्ताव विधान नियम, 1975

2. पर संदर्भ——उपरोक्त का संदर्भ का शास्त्र महादेव गांधी नाम प्रस्ताव विधान नियम, 1975

3. प्रवृत्ति——(6) वाचन को स्थानित

(3) जिसको जिसको प्रवृत्ति में विवाद मिला हो तो विवाद का सक्रियता टिका हो दिसेंट्रस प्रान्त/प्रान्त नियम हो प्रथम
THE GAZETTE OF INDIA: OCTOBER 11, 1975/AVSINA 19, 1897

2817

"Not exceeding 30 years (relaxable for Government Servants)."

---

F. No. A-12013/5/75-Admo.II
L. NAGPAL, Under Secy.

---

Notices, 18 September, 1975

1. Notice. 12th September, 1975

G.S.R. 2503.—In exercise of the powers conferred by the proviso to sub-section (1) of section 594 of the Companies Act, 1956 (1 of 1956) read with the Government of India, Department of Company Affairs, Notification No. G.S.R. 443(E) dated the 18th October, 1972, and in partial modification of the Notification of Government of India, Ministry of Finance, (Department of Company Law Administration) No. S.R.O. 3216 dated the 4th October, 1957, (hereinafter referred for the provision made under paragraph 2 of the said Notification) in exercise of the powers conferred by the proviso to sub-section (1) of section 594 of the Companies Act, 1956 (1 of 1956) read with the Government of India, Department of Company Affairs, Notification No. G.S.R. 443(E) dated the 18th October, 1972, (hereinafter referred to as the Notification) the Central Government hereby makes the following rules namely:—

1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Third Amendment) Rules, 1975.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In Schedule I to the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1967, in column 6 of the existing entry in column 4, the following entry shall be substituted, namely:

"Not exceeding 30 years (relaxable for Government Servants)."

---

MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(soap of Company Affairs)

New Delhi, the 11th September, 1975

G.S.R. 2503.—In exercise of the powers conferred by the proviso to article 369 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962, namely:

1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Third Amendment) Rules, 1975.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In Schedule I to the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1967, in column 6 of the existing entry in column 4, the following entry shall be substituted, namely:

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New Delhi, the 11th September, 1975

G.S.R. 2503.—In exercise of the powers conferred by the proviso to article 369 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962, namely:

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1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Third Amendment) Rules, 1975.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In Schedule I to the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1967, in column 6 of the existing entry in column 4, the following entry shall be substituted, namely:

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(soap of Company Affairs)

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G.S.R. 2503.—In exercise of the powers conferred by the proviso to article 369 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962, namely:

1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Third Amendment) Rules, 1975.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In Schedule I to the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1967, in column 6 of the existing entry in column 4, the following entry shall be substituted, namely:

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MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(soap of Company Affairs)

New Delhi, the 11th September, 1975

G.S.R. 2503.—In exercise of the powers conferred by the proviso to article 369 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962, namely:

1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Third Amendment) Rules, 1975.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In Schedule I to the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1967, in column 6 of the existing entry in column 4, the following entry shall be substituted, namely:

"Not exceeding 30 years (relaxable for Government Servants)."
<table>
<thead>
<tr>
<th>Issue No.</th>
<th>No. and Date</th>
<th>Issued by</th>
<th>Subject</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>G. S. R. 1152, dated 24th July, 1967.</td>
<td>Do.</td>
<td>Exempting iron ore fines (including blue dust) from the duty of customs leviable thereon.</td>
</tr>
</tbody>
</table>
4. Services
   (i) Power
   (ii) Fuel
   (iii) Electricity
   (iv) Water
   (v) Steam

5. Depreciation

6. Packing

7. Other manufacturing overheads

8. Admn. Overheads

9. Adjustment for difference in opening and closing balances of Work in Process

Total Works Cost

II. Selling Overheads

   Total Cost

*applicable to quantity sold.

[No. F. 52/1/66-CLA.]

M. K. BANERJEE, Under Secy.

(Department of Company Affairs)

New Delhi, the 18th August 1967

G.S.R. 1262. — In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962 published with the notification of the Government of India in the late Ministry of Commerce and Industry (Department of Company Law Administration) No. G.S.R. 337, dated the 15th June, 1962, namely:

(1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Amendment Rules, 1967.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) In the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962 in Schedule I:

(a) Under the heading "General", in the entries against Item 6 pertaining to the post of Senior Technical Assistant, in column 7, against the sub-heading "Desirable", the following entries shall be added at the end, namely:—

"(iii) Government Diploma in Company Secretaries;"

(b) Under the heading "Legal Side" Item 3 pertaining to the post of Company Prosecutor, Grade II, in Column 7 the following entries shall be added at the end, namely:—

"(3) Government Diploma in Company Secretaries."

[No. 5(20)-Admin11/66.]

M. C. VARMA, Under Secy.
PART II—Section 3—Sub-section (i)

(Related to the Seat of Government) The Government of India, and (among the States), the Government of the Union Territories

General Statutory Rules (including orders, by-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by Central Authorities (other than the Administrations of Union Territories).

CABINET SECRETARIAT
(Department of Personnel & Administrative Reforms)
New Delhi, the 1st June, 1976

G.S.R. 857—In exercise of the powers conferred by the proviso to article 309 of the Constitution, President hereby makes the following rules further to amend the Central Bureau of Investigation (Junior Engineer) Recruitment Rules, 1975, namely:

1. (1) These rules may be called the Central Bureau of Investigation (Junior Engineer) Recruitment (Amendment) Rules, 1976.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Schedule to the Central Bureau of Investigation (Junior Engineer) Recruitment Rules, 1975, in column 6, for the existing entry, the following entry shall be substituted, namely:

"Between 18 and 25 years".
(कानपूर का बया लिखा)

हाँ तालिका। 1 जून, 1976

(सरो- का लिखा)

1. (1) वे विधि कम्युनि विधि नियम (कर तो II और ती III वह) नियुक्ति दिन, 1982 का एक विषय भित्ति करते हुए रिपोर्टिस्टा संन्यास करती है, नामकरण—

(2) वे राज्य में इसके महत्त्व की विधि के नाम हैं।

2. विधि नियम नियम (कर तो II और ती III वह) नियुक्ति दिन, 1982 का—

(1) भन्दारी। वे विधि पत्र में, पृष्ठ 3 और इसके सभी अवशेष कार्यक्रमों के लिए, नियुक्तिस्टा नए ओड़ नारे, नामकरण—

3 कानपूर विधि केंद्र—

भाग नं. 30 नवे के अधिक नहीं खिलाओँ:

(प्रत्येक में)

(1) गणवित्तनियम का सामूहिक

(2) विशेष मामलों में युक्ति समाप्त करना या राजमार्ग वा पुरा संपर्की संस्करणों में कानपूरी गणवित्त प्रमाण के सभी विषय का अभिशप्त।

(3) प्रावधानिक अनुमान का अभिशप्त (वोप उन्मासीयार के गायन में हिंसका प्रेम ने विशेष लोगों का प्रेम वा प्रमाण गणवित्त में फ़ूट)

वांछिताः

(1) विशेष विधि का अभिशप्त।

(2) विधि कार्यक्रमों के अभिशप्त करने का अभिशप्त।

(3) विधि के अभिशप्त का अभिशप्त करने का अभिशप्त।

(11) मार्ग-नहीं

(16) वर्तमान, 50 प्रवृत्त मार्ग-नहीं और 50 प्रवृत्त विधि कार्यक्रमों के संबंधी प्रमाण भागों भागों की लेखा रिपोर्ट (रिपोर्ट में गुप्त-संबंधी निर्धारित, 1954 के अभिशप्त गणवित्त के अभिशप्त।

(1ii) कानपूर III में, भाग 1 में सभी अवशेष अवशेषों के विभिन्न प्रवृत्तियों की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं और सभी अवशेष अवशेष की एक प्रवृत्ति एक प्रवृत्ति मार्ग-नहीं मार्ग नहीं ।

Financial Officer
Dept. of Publication
M/o U. D. Delhi-54
**MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS**

(Department of Company Affairs)

New Delhi, the 1st June, 1976

G. S. R. 858—In exercise of the powers conferred by the proviso to article 319 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules 1962, namely—

1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Amendment) Rules, 1976.

   (2) They shall come into force on the date of their publication in the Gazette.

2. In the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962 :

   (i) In Schedule I—Legal Side, for item 3 and the entries relating thereto, the following item shall be substituted, namely:

<table>
<thead>
<tr>
<th>No.</th>
<th>Company Prosecutor Grade II</th>
<th>General Central Service Class II Gazetted Non-Ministerial</th>
<th>Rs. 550-25-790-EB-30,900</th>
<th>Selection Not exceeding 30 years (Retirable for Government servants)</th>
<th>Essential</th>
</tr>
</thead>
<tbody>
<tr>
<td>3</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td>(i) Degree in law of a recognised University or equivalent.</td>
</tr>
<tr>
<td></td>
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<td></td>
<td></td>
<td></td>
<td>(ii) At least one year's experience of conducting cases in Criminal Courts or dealing with legal matters in Government or Quasi-Government Organisation.</td>
</tr>
<tr>
<td></td>
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<td></td>
<td></td>
<td></td>
<td>(iii) Knowledge of regional language.</td>
</tr>
<tr>
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<td></td>
<td></td>
<td></td>
<td></td>
<td>Qualification relaxable at the Union Public Service Commission's discretion in case of candidates otherwise well qualified.</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td>Desirable:</td>
</tr>
<tr>
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<td></td>
<td></td>
<td></td>
<td></td>
<td>(i) Knowledge of Commercial Law.</td>
</tr>
<tr>
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<td></td>
<td></td>
<td></td>
<td></td>
<td>(ii) Experience of conducting Company Law cases.</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td>(iii) Government diploma in Company Secretaries.</td>
</tr>
</tbody>
</table>

   (ii) In Schedule III, in the entries relating to item 7, in column 1, for the words and figures "Company Prosecutor Grade III", the words and figures "Company Prosecutor Grade III/Inspector/Legal Assistant" shall be substituted.

   (No. A-42015/14/73-Adha, III)

   I. L. NAGPAL, Under Secy.

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Date: 30-5-1973, 30-6-1974 to 30-6-1975.

The above notification of the company law matters to be referred in Schedule I to the Finance Bill of 1973 will be referred to the Finance Bill of 1974.

1. (a) The companies' law matters to be referred in Schedule I to the Finance Bill of 1973 will be referred to the Finance Bill of 1974.

2. (b) The companies' law matters to be referred in Schedule I to the Finance Bill of 1973 will be referred to the Finance Bill of 1974.
The Gazette of India
PUBLISHED BY AUTHORITY
No. 21] 23 NEW DELHI, SATURDAY, JUNE 4, 1977/JYAISTHA 14, 1899

PART II—Section 3—Sub-section (i)

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Central Authorities (other than the Administrations of Union Territories)

MINISTRY OF HOME AFFAIRS
(Deartment of Personnel and Administrative Reformas)

New Delhi, the 12th May, 1977
G.S.R. 678.—In exercise of the powers conferred by subsection (1) of section 3 of the All India Services Act, 1951 (61 of 1951), the Central Government, after consultation with the Government of the States concerned, hereby makes the following rules further to amend the All India Services (Conduct) Rules, 1968, namely:—

1. (1) These rules may be called the All India Services (Conduct) Amendment Rules, 1977.

2. They shall come into force on the date of their publication in the official Gazette.

2. In the All India Services (Conduct) Rules, 1968, in rule 16, for the words "one thousand rupees" wherever they occur, the words "two thousand rupees" shall be substituted.

R. L. AGGARWAL, Under Secy.

No. 11017/64/76-AIS(III)

[IN 1/12/64/76-AES-E A/A-12/63 [3]]
G.S.R. 679.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Home Affairs (Class IV posts) Recruitment Rules, 1968, namely:—

1. (i) These rules may be called the Ministry of Home Affairs (Class IV posts) Recruitment (Amendment) Rules, 1977.

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. In the Schedule to the Ministry of Home Affairs (Class IV posts) Recruitment Rules, 1968, against S. No. 6 relating to the post of an in-custody in column 12, for the entry (1) the following entry shall be substituted, namely:

"Sweeper, Farash and Choukidars who have rendered at least 5 years' service in the cadre and who possess elementary literacy which shall be judged by a simple written departmental test and give proof of ability to read English or Hindi or Regional Language."

(No. A. 1203/1/77-Ad. III)
V. S. MALIK, Under Secy.

Ministry of Law, Justice & Company Affairs
(Department of Company Affairs)

New Delhi, the 27th May, 1977

G.S.R. 688.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Class I, II, and III Posts) Recruitment Rules, 1962, namely:—

1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Amendment) Rules, 1977.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Schedule to the Department of Company Law Administration (Classes I, II, and III posts) Recruitment Rules, 1962, under the heading "Legal Side" against item No. 3 relating to the post of Company Prosecutor Grade II, in Column 7, for item (iii) below 'Essential', the following shall be substituted, namely:

"Knowledge of regional language of the Union where the vacancy exists."

(No. A. 42015/70/76-Admn. II)
L. L. NAGPAL, Under Secy.
PART II—Section 3—Sub-section (i)

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Central Authorities (other than the Administrations of Union Territories)

(i) भी वबाल व्यक्ति, व्यक्ति सरकारी कार्यालय ।

(ii) गुरु भी गुरु के ही, व्यक्ति सरकारी कार्यालय ।

(iii) भी व्यक्ति विशेष, व्यक्ति सरकारी कार्यालय ।

(iv) भी व्यक्ति व्यक्ति, व्यक्ति सरकारी कार्यालय ।

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Legal Affairs)

New Delhi, the 5th January, 1978

G.S.R. 185.—In exercise of the powers conferred by clause (a) of rule 88 of Order XXVII of the First Schedule to the Code of Civil Procedure, 1908 (5 of 1908), the Central Government hereby makes the following further amendment in the notification of the Government of India in the late Ministry of Law (Department of Legal Affairs), No. G.S.R. 1412, dated the 25th November, 1960, namely:

In the Schedule to the said notification, in item 15 relating to Delhi, against sub-item (b) relating to Other Courts, for
existing entries, the following entries shall be substituted, namely:

(i) Shri Prabhad Dayal, Standing Government Counsel.

(ii) Shri T. C. Sebi, Additional Standing Government Counsel.

(iii) Shri Pratap Kidhera Jethalal, Additional Standing Government Counsel.

(iv) Shri Daurat Ram Gupta, Additional Standing Government Counsel.

(v) Shri Premi Sagar Gupta, Additional Standing Government Counsel.

(vi) Mrs. Padma Jain, Additional Standing Government Counsel.

(vii) Shri G. O. Goswami, Government Pleader.

[No. F. 34(11)/77-Jul.

F. H. RAMCHANDANI, Jt. Secy.

& Legal Adviser

(Government of India)

New Delhi, the 17th January, 1978

G.S.R. 186.---In exercise of the powers conferred by the proviso to article 109 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Class I, II, and III Posts) Recruitment Rules, 1962, namely:

1. (1) These rules may be called the Department of Company Law Administration (Class I, II, and III Posts) Recruitment (Second Amendment) Rules, 1978.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In Schedule I to the Department of Company Law Administration (Class I, II, and III Posts) Recruitment Rules, 1962, under the heading “General”, against Item 6 relating to the post of “Senior Technical Assistant”, in column 3, for the existing entry, the following entry shall be substituted, namely:

Essential---A qualification recognised for enrolment in the Register of Members of the Institute of Chartered Accountants of India or of the Institute of Cost and Works Accountants of India or equivalent.

OR

Associate Member of the Institute of Company Secretaries of India.

OR

At least second class Master’s Degree in Commerce with Advanced Accountancy as one of the subjects from a recognised University or equivalent.

OR

(i) At least second class Bachelor’s Degree in Commerce of a recognised University or equivalent.

(ii) Degree in Law of a recognised University or equivalent.

(Qualification relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well-qualified).

Desirable:

(i) Degree in Law of a recognised University or equivalent, except in the case of those for whom it is essential.

(ii) Experience as a Chartered Accountant/Cost and Works Accountant or in a Government Department connected with the administration of the Companies Act, 1956.

[Note.---No. A-42015/16/77-Admn. II]

I. L. NAGPAL, Under Secy

Financial Officer

Department of Publications
भारत का राजपत्र
The Gazette of India

प्रकाशित वर्षांतरित
PUBLISHED BY AUTHORITY

27/27

भाग II—वसंत 3—धर्म-वधु (i)
PART II—Section 3—Sub-section (i)

(वर्षा संख्या की लक्ष्यक) भारत राजपत्र के जनरलयोग (संबंध राज्य संघ प्राधिकृतों की कोट्सर)
केंद्रीय अधिकारियों द्वारा विभाग के संबंध में चलाए और वारी फराओ में सार्वजनिक विवाद
जिनमें संबंधित बाबा के मौकेह, उच्चायुक्त अधिकारियों सम्मिलित हैं

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the
Ministries of the Government of India (other than the Ministry of Defence) and by the Central
Authorities (other than the Administrations of Union Territories)

विषय, इद्रय और कम्युनिटी कार्य संबंध

(कम्युनिटी कार्य विभाग)

यदि हैल, 1 जून, 1978

संबंधित 872—गात्र निर्यात कम्युनिटी कार्य विभाग विभागीय निर्देश
संबंधित 443(ई) विभाग 18 प्रमुख, 1975 के अनुसार प्रवर्तन कम्युनिटी अधिकारियों, 1956 (1956 का 1) की गात्र 594 को उपयोग
(1) द्वारा प्रस्तुत अधिकारियों का संबंध में दूर करने संबंध विवाद,
विशेष मामले (कम्युनिटी विभाग, विवाद) के उल्लेखित संबंध
संबंधित 9216 विभाग 4 प्रमुख, 1957 (जिनमें उल्लेखित रूप से आरोप है) कम्युनिटी विभाग अधिकारियों द्वारा निर्देश
(2) कम्युनिटी निर्देश (जिनमें नाम या अन्य तरीके का प्रयोग हो)
के मामले में जितने कम्युनिटी की शक्ति संबंध विवाद
(3) कम्युनिटी की विभागीय निर्देश
(4) एक चर्चा-धारा में चलने वाले अधिकारियों के उल्लेख
(5) कम्युनिटी का उल्लेख
(6) विभाग के उल्लेख
(7) हिन्दी स्थानिक निर्देश
(8) हिन्दी विभाग

325 GI/78....
MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Company Affairs)

New Delhi: the 1st June, 1978

G.S.R. 872—In exercise of the powers conferred by the proviso to sub-section (1) of Section 594 of the Companies Act, 1956 (1 of 1956) read with the Government of India, Department of Company Affairs, Notification No. G.S.R. 443(E) dated the 18th October, 1972 and in partial modification of the Notification of the Government of India, Ministry of Finance (Department of Company Law Administration) No. S.R.O. 3216 dated the 4th October, 1972 (hereinafter referred to as "the Notification") the Company Law Board hereby directs that in the case of M/s. Kansai Paints Co. Ltd. (hereinafter referred to as "the Company") being a foreign company the requirements of clause (a) of sub-section (1) of the said Section 594 as modified in their application to a foreign company by the Notification shall apply subject to the following further exceptions and modification, namely:

1. It shall be deemed to be sufficient compliance with the provisions of clause (a) of sub-section (1) of the said Section 594, if in respect of the financial year ending on the 31st March, 1977, 1978 the company submits to the appropriate Registrars of Companies in India in duplicate:

(i) Copy of the authenticated Balance Sheet and Profit and Loss Account (including documents relating to only every subsidiary of the company) as submitted by it to the prescribed authority in the country of its incorporation under the provisions of the law in that country.

(ii) Statement of receipts and disbursements made by the Indian branch certified by (i) two directors of the company (2) a person authorized to accept service of process in India under clause (a) of sub-section (1) of Section 592 of the Act and (3) a Chartered Accountant in India.

(iii) Statement of company's assets and liabilities in India, certified in the manner as indicated in item (ii) above.

(iv) Certificate duly signed by the persons as indicated in item (ii) above that the company did not carry on any business in India during the years ended 31-3-77 and 31-3-78.

By order of the Company Law Board,

(No. 14/26/77-CL VI)

VED PRAAGASH UPPAL, Under Secy. (C. L. B.)

[Date: 22 June, 1978]

G.S.R. 873—Notification of the Companies Act, 1956 (1 of 1956) by the Government of India, Ministry of Finance (Department of Company Law Administration) No. S.R.O. 3216 dated the 4th October, 1972 (hereinafter referred to as "the Notification") the Company Law Board hereby directs that in the case of M/s. Kansai Paints Co. Ltd. (hereinafter referred to as "the Company") being a foreign company the requirements of clause (a) of sub-section (1) of the said Section 594 as modified in their application to a foreign company by the Notification shall apply subject to the following further exceptions and modification, namely:

1. It shall be deemed to be sufficient compliance with the provisions of clause (a) of sub-section (1) of the said Section 594, if in respect of the financial year ending on the 31st March, 1977, 1978 the company submits to the appropriate Registrars of Companies in India in duplicate:

(i) Copy of the authenticated Balance Sheet and Profit and Loss Account (including documents relating to only every subsidiary of the company) as submitted by it to the prescribed authority in the country of its incorporation under the provisions of the law in that country.

(ii) Statement of receipts and disbursements made by the Indian branch certified by (i) two directors of the company (2) a person authorized to accept service of process in India under clause (a) of sub-section (1) of Section 592 of the Act and (3) a Chartered Accountant in India.

(iii) Statement of company's assets and liabilities in India, certified in the manner as indicated in item (ii) above.

(iv) Certificate duly signed by the persons as indicated in item (ii) above that the company did not carry on any business in India during the years ended 31-3-77 and 31-3-78.

By order of the Company Law Board,

(No. 14/26/77-CL VI)

VED PRAAGASH UPPAL, Under Secy. (C. L. B.)

New Delhi, the 22nd January, 1978

G.S.R. 873—In exercise of the powers conferred by the proviso to clause 1(3) of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962, namely:

1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Amendment) Rules, 1978.


(i) for the words and figures "Class I, II and III", "Class I", "Class II" and "Class III" wherever they occur, the words and letters "Group A", "Group B" and "Group C", "Group A", "Group B" and "Group C" shall be respectively substituted;

(ii) in the Schedule against item No. 3 relating to the post of Company Prosecutor Grade II, in column 10 for the existing entry, the following entry shall be substituted namely:

"75 per cent by promotion and 25 per cent by direct recruitment."

[S.O. 420155/2077-Adm. II]

S. K. AGARWAL, Under Secy.

[No. A-420155/2077-Adm. II]

Finance Officer

[Date: 8th April, 1978]

(1) The Notification is to be read with the Notification of the Companies Act, 1956 (1 of 1956) by the Government of India, Ministry of Finance (Department of Company Law Administration) No. S.R.O. 3216 dated the 4th October, 1972 (hereinafter referred to as "the Notification") the Company Law Board hereby directs that in the case of M/s. Kansai Paints Co. Ltd. (hereinafter referred to as "the Company") being a foreign company the requirements of clause (a) of sub-section (1) of the said Section 594 as modified in their application to a foreign company by the Notification shall apply subject to the following further exceptions and modification, namely:

1. It shall be deemed to be sufficient compliance with the provisions of clause (a) of sub-section (1) of the said Section 594, if in respect of the financial year ending on the 31st March, 1977, 1978 the company submits to the appropriate Registrars of Companies in India in duplicate:

(i) Copy of the authenticated Balance Sheet and Profit and Loss Account (including documents relating to only every subsidiary of the company) as submitted by it to the prescribed authority in the country of its incorporation under the provisions of the law in that country.

(ii) Statement of receipts and disbursements made by the Indian branch certified by (i) two directors of the company (2) a person authorized to accept service of process in India under clause (a) of sub-section (1) of Section 592 of the Act and (3) a Chartered Accountant in India.

(iii) Statement of company's assets and liabilities in India, certified in the manner as indicated in item (ii) above.

(iv) Certificate duly signed by the persons as indicated in item (ii) above that the company did not carry on any business in India during the years ended 31-3-77 and 31-3-78.

By order of the Company Law Board,

(No. 14/26/77-CL VI)

VED PRAAGASH UPPAL, Under Secy. (C. L. B.)

New Delhi, the 22nd January, 1978

G.S.R. 873—In exercise of the powers conferred by the proviso to clause 1(3) of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962, namely:

1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Amendment) Rules, 1978.


(i) for the words and figures "Class I, II and III", "Class I", "Class II" and "Class III" wherever they occur, the words and letters "Group A", "Group B" and "Group C", "Group A", "Group B" and "Group C" shall be respectively substituted;

(ii) in the Schedule against item No. 3 relating to the post of Company Prosecutor Grade II, in column 10 for the existing entry, the following entry shall be substituted namely:

"75 per cent by promotion and 25 per cent by direct recruitment."

[S.O. 420155/2077-Adm. II]

S. K. AGARWAL, Under Secy.

[No. A-420155/2077-Adm. II]

Finance Officer

[Date: 8th April, 1978]